

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Video Conference)**

**PRESENT: JUSTICE TELAPROLU RAJANI – MEMBER JUDICIAL
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 03.03.2022 AT 10.30 AM**

TC/CP. Nos.	CA/IA No.	Section/ Rule	Name of Parties
CP(IB)No.63/9/AMR/2020	IA(IBC)/23/2022	12A of IBC	Bharat Heavy Electricals Limited Vs. Kaakateeya Fabs Private Limited

Counsel for Petitioner(s):

<small>Ries</small>			
Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

<small>Ries</small>			
Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

IA(IBC)/23/2022 is allowed. CP (IB)No.63/9/AMR/2020 is dismissed as withdrawn, vide separate orders.


**JUSTICE TELAPROLU RAJANI
MEMBER JUDICIAL**

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH**

I.A.No.23/2022

In

CP (IB) No.63/9/AMR/2020

**Under Section 12A of the Insolvency and Bankruptcy Code, 2016
Read with Regulation 30 A of the Insolvency and Bankruptcy
Code (Corporate Insolvency Resolution Process) Regulations, 2016**

**In the matter of
M/s. KAAKATEEYA FABS PRIVATE LIMITED**

BETWEEN:

Mr.Narala Varalakshmi,
Insolvency Professional
(Resolution Professional for M/s.Kaakateeya Fabs Private Limited),
Reg. No - IBBI/IPA-002/IP-N00620/2018-2019/11980,
1-8-588/29/A, Achhainagar, Baghlingampally,
Behind RTC Kalyana Mandapam,
Hyderabad, Telangana – 500044.

...Applicant/ Resolution Professional

Order dated on: 03.03.2022

Coram:

Justice Telaprolu Rajani, Member Judicial.

Parties/Counsels present:

For the Applicant/IRP : Mr.Maharshi Viswaraj, Advocate.

ORDER

1. This Application filed by the Applicant/IRP under Section 12A of the Insolvency and Bankruptcy Code, 2016 Read with Regulation 30-A of the Insolvency and Bankruptcy Code (Corporate Insolvency Resolution Process) Regulations, 2016 seeking to withdraw the CP (IB) No. 63/9/AMR/2020, which is admitted by this Tribunal vide its order dated 14.12.2021. The

Regulation 30-A of the IBC (CIRP) Regulations, 2016, is reproduced under:

“30-A Withdrawal of application – (1) An application for withdrawal under Section 12-A may be made to the Adjudicating Authority –

(a) before the constitution of the committee, by the applicant through the Interim Resolution Professional”

2. The IRP states that complete fee was received and filed Form- FA and recorded the same. The I.A No.23/2022 is allowed and permission is granted to withdraw the Petition. Hence, CP (IB) No.63/9/AMR/2020 is dismissed as withdrawn.

Accordingly, CP (IB) No.63/9/AMR/2020 along with I.A.No.23/2022 are disposed of.

Tilak

**JUSTICE TELAPROLU RAJANI
MEMBER JUDICIAL**